

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Pending receipt of correct address of R-1, notices issued to R-2 to 4 by Regd Post (A.D.)

Phy 11/2001
S.C.C.J.

Correct address of R-1 not filed.

DS 3/1/01

Bench
Phy 11/2001

Correct address of R-1 not filed.

DS 10/1/01

Bench

✓ V. Ram,
vice-chairman

Member (J)

02. 04. 01. 2001

Lawyers have abstained from court work.
Adjourned to 11. 01. 2001. for filing correct address of Resp no. 1.

For orders on Memo

DS 8/2/01

Bench

✓ V. Ram
vice-chairman

11/1

4. ORDER DT. 9.2.2001.

Member (J)

Learned counsel for the applicant and his associates are absent. Learned counsel for the applicant has filed a Memo with copy to other side stating that he does not want to pursue this OA. We have heard Mr. A. K. Bose, learned Sr. Standing counsel appearing for the Respondents. In view of the Memo filed, the OA is disposed of as withdrawn.

✓ V. Ram
vice-chairman
9/2/2001

Member (Judicial)

Free copies of final order dt. 9.2.01 given to both sides.

Phy 11/2001
S.C.C.J.

DS 12/2/01